

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 395 of 2019**

**IN THE MATTER OF:**

**Sri Manohar Reddy**

**...Appellant**

**Versus**

**Edelweiss Asset Reconstruction  
Company Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Goutham Shivshankar and Ms. Shantanu Singh,  
Advocates**

**For Respondent :**

**Mr. Nikhil Nayyar, Senior Advocate with  
Mr. Pawan Bhushan, Mr. Tushar Bhushan and Mr. P.  
Rai, Advocates for 1<sup>st</sup> Respondent  
Mr. Krishna and Ms. Meghna, Advocate for 2<sup>nd</sup>  
Respondent**

**ORDER**

**16.01.2020** Learned counsel for the Appellant filed an affidavit seeking withdrawal of the appeal.

In the circumstances, without making any observations qua the application seeking withdrawal of the appeal, we allow the Appellant to withdraw the appeal but without any liberty to the Appellant to challenge the same very impugned order before this Appellate Tribunal.

The appeal stands disposed of as withdrawn. The interim order passed earlier shall stand vacated.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansilal Bhat ]  
Member (Judicial)

/ns/sk/